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SLP(C)No. 16061-16062 OF 2001

ITEM No.4

Court No. 2

SECTION XIV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.No.7-8 in
Petition(s) for Special Leave to Appeal (Civil) No.16061-16062/2001
(From the judgment and itnerim order dated 6.8.2001 in
C.M.No.663/2001 in FAO Nno.261/2001 and on 5.9.2001 in
C.M.No.774/2001 in FAO o.261/2001 of The High Court of Delhi at New
Delhi)

SHEILA MATHRANI

Petitioner (s)

VERSUS

APARNA CHODHURI & ORS.

Respondent (s)

(For directions and initiating appropriate proceedings against thge
petitioner for perjury and contempt)

Date : 31/03/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner (s) Mr. Vijay Hansaria, Sr. Adv.
Ms. Inkleer Barooah, Adv.
Mr. Sunil Kumar Jain, Adv.
Mr. K.V. Vijayakumar, Adv.

For Respondent (s) Mr. S.K.Misra, Sr. Adv.
Mr. S.K. Sharma, Adv.
Mr. K.V.Mohan, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....J
.SP2

Two weeks' time is granted for filing rejoinder.

.SP1

(Meenu Sethi)
Court Master

(Om Prakash)
Court Master